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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P. (CRL.) 3053/2019

SAURABH KUMAR SINGH Petitioner

Through Mr. Anurag Oja, Mr. Kanishk Arora,
Mr. Shivam Malhotra, Ms. Srishti
Thukral, Advocates alongwith
petitioner in person

versus

STATE OF GNCT, DELHI & ORS Respondents

Through Mr. Jamal Akhtar with Mr.
Amanpreet Singh, for Mr. Rahul
Mehra, Standing Counsel (Criminal)
with SI Ashok, Parvi Officer, Rohini
District, P.S.: Budh Vihar

CORAM:

HON'BLE MR. JUSTICE BRIJESH SETHI

ORDER

% **24.10.2019**

CRL.M.A. 39277/2019 (*exemption*)

Allowed, subject to all just exceptions.

W.P. (CRL.) 3053/2019

This is a petition under Article 226/227 of the Constitution of India filed by the petitioner seeking protection from one Ram Niwas.

Notice.

Learned counsel accepts notice on behalf of the State and seeks time to file the status report.

Let the status report be filed two days before the next date of hearing.

Learned counsel for the State further submits that protection required will be provided to the petitioner.

Let mobile number of Beat Constable, Division Officer as well as SHO be provided to the petitioner forthwith, so that in case of exigency, petitioner can contact the concerned officials.

List on 05.11.2019.

In the meanwhile, Let the concerned DCP provide the PSO to the petitioner.

BRIJESH SETHI, J

OCTOBER 24, 2019

savita